

18.10 hrs.

APPROPRIATION (No.2) BILL * 1992

[English]

MR. SPEAKER: Now Appropriation Bill for Introduction. Dr. Manmohan Singh.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1992-93.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the Financial year 1992-93."

The motion was adopted.

SHRI MANMOHAN SINGH: I introduce the Bill.

MR. SPEAKER: The hon. Minister may move the motion for consideration.

..

SHRI MANMOHAN SINGH: I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1992-93, be taken into consideration."

MR. SPEAKER: Motion moved:

"That the Bill to authorise payment and appropriation of certain sums

from and out of the Consolidated Fund of India for the services of the financial year 1992-93, be taken into consideration."

Shri Ram Nalk.

[Translation]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, just now the House has passed the demand of Rs. 235000 crores and this Appropriation Bill has been brought before the House to draw money from the consolidated Fund of India. I would like to draw the attention of the Government and the Hon. Prime Minister towards two important issues.

The first issue is related with the emotions and that issue is about the name of my metropolitan city. The name of my metropolitan city is 'Mumbai' but by mistake it has been called 'Bambal' in Hindi 'Bombay' in English. Two years have passed when I had raised this issue for the first time in this House. At that time the then Lok Sabha Speaker had accepted this thing that when word 'Mumbai' is used in Hindi in the Constitution, it should also be used as 'Mumbai' in day-to-day work and he had given an order to that effect on 2nd April, 1990. After that order, word 'Mumbai' in Hindi is used in the working of the House. Afterwards I requested the Chairman of Rajya-Sabha, and he accepted my demand. Election Commission has also accepted it. Lok Sabha and Rajya Sabha both have accepted it, but our Government has not accepted it. Therefore, I demand that when word 'Mumbai' has been used in the Constitution the Government should issue an order immediately that the word 'Mumbai' should be used wherever Government official work is done in Hindi.

I would also like to say that same case is about English also as it is about Hindi. You know that today we are becoming slaves of English ideas and English thoughts. Due to

[Sh. Ram Naik]

Influence of those ideas in the pronunciation of the words, it seems that we are becoming slave. I would like to tell you that the world is coming out from the slavery of thoughts. Brahmdesh or Burma has now been replaced by Myanmar, Cylon by Sri Lanka Laningrad by St Pitsbury and peking by Beijing. You know in our own country there is example of Kerala. The names of seventy cities in Kerala (*Interruptions*) Mr. Speaker, Sir, you know that till now names of seventy cities in Kerala were wrongly spelt in English. The Government of Keral changed these names. For example, Trivendram has now been changed to Tiruanartpuram. Qulton to Kolulom, coachin to Kochchi, Palghat to Pallakkad, Trichur to Trisur etc. Therefore, when I wrote to the Government of Kerala to know as to how the State Government had changed the names? Two former Chief Ministers of my State Maharashtra are here, but they were not able to change the names. The Government of Kerala said:

[*English*]

"The were the Anglican versions never used in the State Language Malayalam and they were outstanding vestiges of Anglican Colonialism and that is why we have changed it".

[*Translation*]

And therefore, I demand that what has done by the Government of Kerala, similarly the Government of India should also change 'Bambal' and Bombay. It also happened in international forum.

Before I conclude, I would like to say that Shri V. K. Gokak, winner of Gnanpeeth award died day before yesterday. Last year when the hon. Prime Minister had visted Mumbai, word 'Mumbal' was used in English in the context of Literature. Therefore, I demand that the Government should immediately decide to use the word 'Mumbal' in Hindi as well as in English.

Mr. Speaker, Sir, my second issue is that there is a good system in Legislative Constituency in my State of Maharashtra and Rs.30 lakh is allocated to each constituency as separate fund. There is District Planning Committee and Development Council. It decides as to how small works like construction of short distanced roads, small bridges, installation of small transformers of electricity etc. are to be undertaken. For such works Rs. 30 lakh is allocated to each Legislative Constituency in Maharashtra.

[*English*]

"Even Mumbai Corporation Municipal Councillor can suggest schemes up to Rs. 10 lakhs for his Constituency".

[*Translation*]

Such a procedure is in bogue in Maharashtra for the last seven years. According to this system, if an amount of Rs. 30 lakh is given to one constituency, then it is Rs. 1 crore 80 lakh for six Legislative Constituencies. There are approx. 550 members of Lok Sabha, therefore, Rs. 1100 crores will be given to them for undertaking minor works. It is not a big amount and an M.P. can get the minor works done.

Mr. Speaker, Sir, we have passed a budget of Rs. 2,33,398 crores. Rs. 1100 crore is only 0.47 per cent of it. If the Government allocates such a small amount then an M.P. can undertake small works in his constituency. Therefore, I demand that the Union Government should take such a decision so that a Member is able to undertake the construction of toilets, statlons, tubewells for drinking water for the poor. Such schemes should be undertaken by the State Government, but the Centre should allocate funds for the purpose.

SHRINITISH KUMAR (Barh): You have get the power. You should give some directions regarding suggestion of Rs. 2 crore. M.L.A. get such femos in each state, therefore an M.P. should also get some funds...

MR. SPEAKER: Please sit down. You have not given notice.

SHRI RAM NAIK: I am confident that the Members of the entire House irrespective of the party affiliation will agree with my suggestion and the Government should also accept my suggestion. This is my demand.

[English]

SHRI SRIKANTA JENA (Cuttack): All sections of the House support this idea. Finance Minister should respond to this positively.

SHRI ANBARASU ERA (Madras Central): Mr. Speaker, Sir, I have got three important questions to put to the Ministry of Home Affairs, Ministry of Information and Broadcasting and Ministry of Welfare. I will not take much of the time of the House. However, I find that it is very much important to make these points.

Sir, we know that the LTTE supreme velupillal Prabhakaran is a proclaimed offender. I understand that the Government of Sri Lanka refused to cooperate with our Government in the matter of securing Prabhakaran. Therefore, I would like to know from the hon. Home Minister what are the effective steps taken to secure Prabhakaran; to get him extradited from Sri Lanka.

The other point I would like to make here is about the meagre compensation given. During the bomb-blast a very meagre compensation was given to the next of kin of the deceased as also the injured persons during the assassination of Shri Rajiv Gandhi. Only during the Governor's rule, that too, a very meagre sum was given by the Government of Tamil Nadu. We are fortunate to have a scholarly statesman and non-controversial Prime Minister as our Prime Minister. Therefore, I urge upon our hon. Prime Minister to provide adequate compensation for those persons who were injured during the assassination as also to the next of kin of the deceased.

There is another important point. We know that every one of us is for wiping out terrorism from our country, our late-lamented leader Shri Rajiv Gandhi worked out steps for wiping out terrorism from this country. Unfortunately, the same terrorism engulfed his life. The Father of the Nation Mahatma Gandhi, our late Prime Minister Shrimati Indira Gandhi and Shri Rajiv Gandhi - all the three became the victims of bullets. Therefore, to pay tribute to them, I request the hon. Home Minister as well as the Prime Minister to declare May 21 as the Anti-Terrorism Day so that public opinion is mobilised to shun the terrorism in all forms and in all its manifestations.

MR. SPEAKER: Would you like to speak on all the points which you have given.

SHRI ANBARASU ERA: There is only one question. It relates to the Ministry of Information and Broadcasting. Today, the viewers of TV are switching over to the STAR TV, the BBC and the MTN TVs because of the poor quality of the programmes shown in Doordarshan. Therefore, we have to definitely regulate these programmes. Otherwise, our people will forget our TV. So, it is imperative that there should be a law to be brought in to regulate the TV. I want to know from the hon. Minister whether he is considering any law to regulate the TV. Also, I would like to know whether the Government of India is considering any law to regulate the private cable TV agencies in important cities in the country. Further, I want to know what are the steps taken by the hon. Minister of Information and Broadcasting to promote Urdu language since Urdu language is part of our composite culture.

Finally I would like to urge upon the hon. Minister of Welfare to enlighten us regarding the pendency of the implementation of the Mandal Commission Report. We know for the last two years due to pending of the Supreme Court decision adequate steps have not been taken to implement the recommendations of the Mandal Commission. Therefore, I want to know from the hon.

[Sh. Anbarasu Era]

Minister whether there are any steps available to amend the Constitution in respect of including the economic criteria so that the recommendations of the Mandal Commission can be implemented expeditiously.

[Translation]

SHRIGEORGE FERNANDES (Muzafarpur): Mr. Speaker, Sir, I had given you a notice to raise a few things about the State Bank of India during the discussion on this Appropriation Bill. But before coming to that I would like to make a request to the hon. Minister of Finance, because the budget has been passed and this time there has been no discussion in the House on the demands of many ministers. Therefore, I would like to make a submission regarding weavers. These people work on handloom and weave the cloth. This year Government has reduced, the allocation for them in the Budget. I would like to draw the attention towards the pitiable condition of the weavers throughout the country and especially in Andhra Pradesh. More than 100 weavers committed suicide in Andhra Pradesh during last three months and it is difficult to count the number of weavers who have died of starvation there. Therefore, I would like to make a special request to the hon. Minister of Finance to give some funds for those weavers from the crores of rupees passed in the budget.

Mr. Speaker, Sir, now I come to the issue which I have mentioned in my notice. Day before yesterday I raised the issue of the strike of stock brokers which was held due to the Constitution of the Security and Exchange Board of India. Atalji had also raised that issue today in the morning.

[English]

MR. SPEAKER: I said in the morning today itself that we are going to discuss it tomorrow as Call Attention Motion. You will raise it and there would be a reply by the Minister and you will have the opportunity to put the questions to him also.

[Translations]

SHRIGEORGE FERNANDES: It is good if you have directed that it will be discussed tomorrow. I shall speak on that issue tomorrow if you ask me to do so. I have given a Calling Attention Motion in this regard.

[English]

MR. SPEAKER: I have already fixed it up and you will be speaking on a specific point. If your name is there you will be speaking.

(Interruptions)

MR. SPEAKER: I think, your name is there.

(Interruptions)

MR. SPEAKER: I do not know. This has to be verified.

[Translation]

SHRI GEORGE FERNANDES: Then I shall not speak on that issue in detail here, but I would like to request the Hon. Minister of Finance that we had tried to start a debate on this issue for the last several days and day before yesterday also. We had raised this issue in the House. I would like to make a request to the Hon. Minister of Finance because other points will be raised tomorrow as there will be a discussion on this issue tomorrow. He would give a message to the poor and persons having small income who have invested their money in share market during last six months. That message should tell them that there is no connection between the real position of the industrial unit and present activities of the stock market. It is merely a speculation market. The Minister of Finance should convey this message to those poor people who are earning Rs. 1500 to 3000 P.M. as salary and who have withdrawn money from their provident fund and invested in speculation market in the hope that they will earn huge profits.

Therefore, I request the hon. Minister of Finance that he should give information about it. If he wants any proof regarding my statement, then through you, I would like to bring the name of only one company to the notice of the hon. Minister of Finance. I will give an example of only one company and conclude. After that, I shall speak tomorrow... *(Interruptions)* why do you disturb me? I have already said no in the morning and I shall not repeat what I have already said. Mr. Speaker, Sir, I am mentioning the name of only one company.

Mr. Speaker, Sir, I would like to mention the name of only one company, i.e. Mazda Industrial Company. The price of share of this company in the share market was Rs. 5.75 paise six months ago. Then, the rate increased to Rs. 1,650/- it came down yesterday. It declined to Rs. 1450/-. Now it has further dropped to Rs. 900/-. It means loss of Rs. 750. The Mazda share of Rs. 10 which was once selling at Rs. 5.75 shot up to Rs. 900/- and now its force has staltised at this level. This company belongs to a person who is known as big bull. *(Interruptions)*

I have not mentioned anybody's name. It is a big security scam which has ruined the poor and middle class people. The Government's silence is affecting the people. I am not prepared to wait till tomorrow morning. Thus, I would like that the Government should warn the people against involving themselves in share market. *(Interruptions)*

I support the allocation of Rs. 2 crore. The amount should be increased, if it is feasible. If Rs. 2 crore have been earmarked for the whole country, then Rs. 3 crore should be allocated to Bihar.

SHRI BHOGENDRA JHA (Madhubani):
MR. Speaker, Sir.

(Interruptions)

MR. SPEAKER: Mr. Bhogendra Jha, you are the senior member of the House. You know that if somebody wants to speak on Appropriation Bill, he is required to give

notice, furnish points and seek speaker's permission. Merely writing a letter sitting over here will not do. It is not so.

SHRI BHOGENDRA JHA: Mr. Speaker, Sir, Mr. Sunain Singh, M.P. has been detained by CBI in its office in Patna...

(Interruptions)

MR. SPEAKER: Not in this way, Mr. Bhogendra Jhaji, you please sit down. You always try to domomate.

(Interruptions)

SHRI BHOGENDRA JHA: Mr. Speaker, Sir, I have written a letter to the hon. Minister of Home Affairs... *(Interruptions)*

MR. SPEAKER: No, you please sit down.

(Interruptions)

SHRI CHHEDI PASWAN (Sasaram):
Mr. Speaker, Sir,

MR. SPEAKER: Please see, Mr. Paswan, you are a new member. Perhaps you don't know that everybody is not permitted to speak on Appropriation Bill. One has to give notice, furnish points and seek Speaker's permission before speaking on the Bill. Only then one is allowed to speak. As you have not done anything so you please sit down.

(Interruptions)

If every Member starts speaking like this, how the House would be conducted.

(Interruptions)

SHRI CHHEDI PASWAN: Mr. Speaker, Sir, it is true that I have not given any notice to you. But at the same time, you have immense powers in the House. *(Interruptions)*

MR. SPEAKER: If the whole business is to be carried out by using discretionary powers, then everything will be done as per

your and my wishes. How the business of the House would be carried out? Nothing will be done as per the rules.

(Interruptions)

SHRI CHHEDI PASWAN: Mr. Speaker, I..... *(Interruptions)*

MR. SPEAKER: No as you are a new member, I am trying you to make understand. You please try to understand. The business of the House should be transacted in accordance with the rules. If we do everything as per your and my wishes nothing would come out. If you don't know, then follow whatever is told.

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): A point was raised by my hon. Friend Shri Ram Naik about change of the name of Bombay to Mumbai. He has put in the example of some of the towns and cities in Kerala. I have found out from the records. Actually this proposal was sent in 1988. We requested the State Government to let us know whether all the guidelines which have been issued in 1953 have been followed for changing the names of the villages, towns and cities. Merely because some people do not like a particular name, or for linguistic considerations if the name has to be changed, I do not think that such a proposal can even be accepted. But in the case of Kerala I could see that it has not been done by them and that is why the Government of India did not agree for changing the name. Similarly in the case of Bombay also this proposal came in 1977. Keeping in view the above guidelines the proposal for changing the name of Bombay to Mumbai was not agreed to.

About the point which my friend Shri Era Anbarasu has raised, the amount of compensation which has to be paid to those who have been affected in the late Rajiv Gandhi assassination case, the compensation has to be paid by the State Government and that

is why it does not come within the purview of the Central Government.

The second point about declaring 21st May as an Anti-Terrorism Day is a point which will definitely be considered very sympathetically in the CCPA and thereafter an announcement will be made.

[Transation]

SHRI RAM NAIK: I have quoted from Hindi version of the Constitution.. You have not mentioned anything about the Hindi version of the Constitution. The word 'Mumbai' is written in the constitution.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): Three points have been raised by the hon. Member Shri Anbarasu Regarding quality of TV programmes vis-a-vis the competition started by Star and other Networks, we have already stated that constant endeavour being made by Doordarshan, as I am told by Doordarshan authorities, to improve the software, that is the quality of programmes, so that we can withstand the competition that has been set on us. So far as the regulation of Cable TV is concerned, already amendment of the law is on the anvil. The Department of Tele-Communications, the nodal agency, has informed us day before yesterday that they are making the law ready and immediately it is made ready, everybody will be informed.

In so far as promoting Urdu language is concerned, some steps have been taken. Regarding Urdu language the first step was taken about six months ago. An amount of Rs. 25 lakhs was given to the UNI, so that the Urdu news could originate originally i.e. Urdu and not in English and then translated into Urdu. For that we have been informed by UNI that they have made it ready. They have already started tests and other examinations, so that countrywide dissemination of news in Urdu could be made. They have

been reporting that they are successful; any day they will start. So far as the Urdu news is concerned, we have come to this decision that from the 1st of May in the 2nd Channel of Doordarshan Kendras of Delhi, and main chamds of Hyderabad, Lucknow and Patna we will start at 7.45 p.m. a five minute Urdu news bulletin. This is part compliance of the reports given by various committees which were pending for a long time. As the hon. Members know, the Gujral Committee, the Zafri Committee made such recommendations.

These are the steps we could take in so far as the Urdu language is concerned. (*Interruptions*)

SHRI SRIKANTA JENA: We know what is the plight of the Lok Sabha Members in the Constituencies. (*Interruptions*)

MR. SPEAKER: Let us reduce the deficit first, then we will consider that.

(*Interruptions*)

MR. SPEAKER: I am not listening to that. I am saying something else.

(*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): Sir, I have noted Shri Ram Naik's suggestion for the provision of Rs. 2 crores for small work programme in every parliamentary constituency. Although my full sympathies are with his proposal, the difficulty today is that the planning process in the country is not done on the individual front. (*Interruptions*)

Sir, if they permit me, I will say. (*Interruptions*) I am not doing anything against them. (*Interruptions*) They must listen. (*Interruptions*) Planning is not done on one basis. (*Interruptions*) Their suggestions have been noted.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Please let him speak, First let him complete then speak.

(*Interruptions*)

[*English*]

SHRI H. R. BHARDWAJ: I have noted the sentiments of the House. I assure them... (*Interruptions*)

[*Translation*]

MR. SPEAKER: Please listen him..

(*Interruptions*)

MR. SPEAKER: If you do not listen, what is the use of speaking.

(*Interruptions*)

[*English*]

SHRI H. R. BHARDWAJ: Sir, I started with the sympathy, with the demand of the House and the sentiments of the hon. Members. (*Interruptions*) But, I felt that there is a planning process which has to be adhered to. (*Interruptions*)

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): In fairness, the Minister has to be listened to, and there is the appellate authority, in any case. (*Interruptions*) Please listen to him. (*Interruptions*)

SHRI H. R. BHARDWAJ: Now, I have heard; I appeal on behalf of the entire House to the appellate authority. (*Interruptions*) I will convey the sentiments of the hon. Members to the appellate authority. (*Interruptions*)

MR. SPEAKER: Now, the question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the

financial year 1992-93, be taken into consideration".

The motion was adopted.

(Interruptions)

MR. SPEAKER: I am very sympathetic to you, but I will show my sympathy after some time.

(Interruptions)

MR. SPEAKER: The House will now take up clause-by-clause condieration of the Bill.

The question is:

"That Clauses 2 to 4 stand part of the Bill".

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

MR. SPEAKER: The question is:

"That is schedule stand part of the Bill".

The motion was adopted

The Schedule was added to the Bill

MR. SPEAKER: The question is:

" That clause I, the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted

Clause I, the Enacting Formula and the Long Title were added to the Bill

MR. SPEAKER: The Minister may now move that the Bill be passed.

SHRI MANMOHAN SINGH: Sir, I beg to move:

"That the Bill be passed".

MR. SPEAKER: The question is:

That the Bill be passed".

The motion was adopted.

MR. SPEAKER: Mr. Bhogendra Jha, if you have anything to ask, I will allow you.

[Translation]

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, a very Strange thing has happened. The C.B.I. on Patna has issued a warrant. Warrant has been issued against Shri Surya Narayan Yadav for violating the Fundamental rights. Dehara Police under their jurisdiction has been ordered to arrest him upto 30th April and produce before the warrant issuing authority on 1st in Patna.

[English]

The words used are: "for violation of Fundamental Rights". Tomorrow is 30th April. On 1st May, he has to be produced under arrest at Patna before the CBI officer.

AN. HON. MEMBER: Speaker must be informed.

SHRI BHJOGENDRA JHA: He has not yet been arrested. I have written a letter to the Home Minister day before yesterday. But I came to know that he has not yet been able to read that letter.

So, immediately an order has to be sent to the CBI officer not to execute the warrant of arrest but to take appropriate action against that officer who has issued that warrant. Today is 29th April and by 30th, he has to be arrested.

That is one thing.

The second thing is that according to our Constitution, the languages are national